

V (D)		Authorised Representative of Workmen and/or Employees - FORM F Received											
The Public Announcement called for submission proof of claims from Authoritative Representative of Workmen and/or Employee in FORM F as stipulated in Regulation 19. Till 12.01.2020 the undersigned Liquidator has not received any claims from the Authorised Representative of Workmen and/or Employees.													
Sr. no.	Details of the Stakeholders			Claimant (Secured/unsecured/contingent)	Amount Of Claim Received (Rs.)			Amount Of Claim Admitted (Rs.)			Proofs Admitted or Rejected in Part, and the Proofs Wholly Rejected	Whether Security Interest Relinquished	Details of Security Interest
	Name	Address	Email id		Date of Claim	Principal (a)	Interest (b)	Total (a+b)	Principal (a)	Interest (b)			
1	Mr. A.G. Shaikh, Authorised Representative of Employees and Workmen (Refer Note - 1)	Classic Apts. Flat No. 4, 4th Floor, Fixeam Dongri, Vasco da Gama, Goa - 403 802	shaikhag@gmail.com	Unsecured	19-03-2020	1,06,92,762.00	-	1,06,92,762.00	Nil	Nil	Nil	Not Admitted	-
<b>Total</b>							1,06,92,762.00	-	1,06,92,762.00	-	-	-	
VI (E)		Claims by Stakeholders other than Operational, Financial and Employee/Workman - FORM G Received											
The Public Announcement called for submission of proof of claims from a person claiming to be a Stakeholder, other than Financial Creditor, Operational Creditor or Workmen or Employee in FORM G as stipulated in Regulation 20. Till 12.01.2020 the undersigned liquidator has not received any claims from any such person.													

**Note 1**

During the liquidation process, the Liquidator has received following claims from the creditors after due date of submission of claim:

- Employees and Workmen of Corporate Debtor on March 19, 2020 in Form F.
- Canara Bank Limited on August 28, 2020 in Form D.
- Bank of Baroda on November 18, 2020 in Form D.
- Godwin Ship Repairs on December 22, 2020 in Form C and
- Employees State Insurance Corporation on December 31, 2020 in Form C.

Since, the above mentioned claims were received after the due date, the Liquidator filed an application in I.A. 265/2021 before the Hon'ble NCLT, Mumbai Bench on February 02, 2021 ("Modification of List of Stakeholders Application") inter alia seeking directions from Adjudicating Authority with respect to claims received from the creditors after the due date of submission of claim.

The Hon'ble NCLT in its order in I.A. 265/2021 dated September 08, 2021 did not specify prayer (a), to verify and accept claims received after the last date.

Hence, an application seeking clarification and rectification of the Hon'ble NCLT Order dated September 08, 2021 was filed by the Liquidator on October 30, 2021 in I.A. 2626/2021 ("Rectification of Order Application") under section 420 (2) of the Companies Act, 2013 read with Rule 11 and Rule 154 of the National Company Law Tribunal Rules, 2016.

The said application was listed for hearing on January 18, 2022 wherein, the Hon'ble NCLT mentioned that not allowing prayer clause (a) i.e. to permit verification and acceptance of claims received after the last date, in the order dated September 08, 2021 passed in Modification of List of Stakeholders Application was a conscious decision of the Tribunal and not a clerical error and accordingly disposed of the application.

Given the order of Hon'ble NCLT referred above and the provisions of The Insolvency and Bankruptcy Code, 2016, rules and regulations made thereunder, the Liquidator is not enabled to verify claims received from the creditors after the due date.

